

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 21 OF 2018

Dated: 6th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

JK Minerals		...	Appellant(s)
	Vs.		
Madhya Pradesh Electricity Regulatory Commission & Ors.		...	Respondent(s)

Counsel for the Appellant (s) : Ms. Mandakini Ghosh

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran for R-3

ORDER

Admit.

Issue notice to Respondents returnable on 18-7-2018. Dasti, in addition is permitted.

Learned Counsel, Ms. Ranjitha Ramachandran accepts notice on behalf of the third Respondent and she prays for four weeks' time to file reply. Learned Counsel, Ms. Mandakini Ghosh, appearing for the Appellant prays for three weeks' time to file rejoinder, thereafter.

Submissions made by the learned counsel for the third Respondent, and the Appellant, as stated above, are placed on record.

Four weeks' time is granted to the Learned counsel for the third Respondent to enable her to file reply on or before 04.05.2018, after

serving copy on the other side. Thereafter, three weeks' time is granted to the learned counsel for the Appellant to enable her to file rejoinder on or before 25.05.2018, after serving copy on the other side.

List this matter on **18.07.2018**, as agreed by the learned counsel for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/vg